

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

120. I.A. 3463/2023

I.A. 2326/2023

In

C.P.(IB)-1067(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: IDBI Bank Limited

V/s.

Osian's Connoisseurs of Art Private Limited.

Appearances:

For Petitioner: Adv. Ganesh Kamath in I.A. 2326/2023.

For RP: Adv. Bhanu Chopra a/w Ms. Meghna Gupta, Mr. Darshan
Suvarna i/b Vigil Juris in 3463/2023

For Respondent: Adv. Chinmay Bhojane i/b Apex Law Partners for R-3.
& Adv Indrajeet Hingane for R-1 is present through
VC.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A.3463/2023

1. Ld. Counsel for the Applicant submitted that pursuant to order dated 13.12.2023, notice of application has been published in Business Standard (English) and Navarashtra (Marathi) dated 20.01.2024 and has filed affidavit 29.01.2024. Thus R-6 is also served.
2. Respondent - 6 to file reply, if any, within two weeks from today.

3. Ld. Counsel for R-1 submits that reply was served on RP through email but the same has bounced. RP to furnish the correct email id.
4. It is seen from record that R-3 has filed reply yesterday i.e. on 02.04.2024, which is lying under scrutiny. R-3 to ensure that the reply is defect free and displayed on DMS before next date of hearing.

List on **03.05.2024**.

I.A. 2326/2023

Ld. Counsel for RP submits that he has not received the Application. However, Ld. Counsel for Applicant has shown the email serving the application on the RP hence we reject the contention of the Counsel for RP. Reply, if any be filed within 2 weeks. List on **03.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)